

**Central Administrative Tribunal
Madras Bench**

OA 310/01630/2018

Dated Wednesday the 12th day of December Two Thousand Eighteen

P R E S E N T

**Hon'ble Mr. R.Ramanujam, Member(A)
&
Hon'ble Mr. P. Madhavan, Member (J)**

C.Nambirajan,
No. 22-A, Rajan Street,
Gidangal-2,
Tindivanam,
Villupuram District,
Pin-604001.

.. Applicant

By Advocate **M/s. S.Shinu**

Vs.

1. Union of India rep by,
General Manager,
Southern Railway,
Park Town,
Chennai 600003.

2.The Senior Divisional Personnel Officer,
Chennai Division,
Southern Railway,
Park Town, Chennai 600003.

3.The Divisional Finance Manager,
O/o the Divisional Railway Manager,
Southern Railway,
Park Town, Chennai 600003.

.. Respondents

By Advocate **Mr. P. Srinivasan**

ORAL ORDER

Pronounced by Hon'ble Mr. R. Ramanujam, Member(A)

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To call for the entire records relating to the service of the applicant with PPO No. 0602247899 and service certificate from the respondents and direct them to revise the pension of the applicant taking into account the total period of service spend on Temporary capacity followed by regularization and eventually appointed substantially as a permanent employee in the Southern Railway and 50% of the period of service spend on Casual Labour as qualifying service of the applicant for the purpose of pension and other attendant benefits and pass such further or other orders as this Hon'ble Tribunal may be pleased to deem fit and proper in the circumstances of the case and thus render justice”

2. It is submitted that the applicant made Annexure A4 representation dated 11.03.2017 to the respondents seeking revision of his terminal benefits, taking into account the full period of service rendered under “Temporary status” and 50% of the time spent as Casual Labour as qualifying service. The same is pending with the respondents for consideration.
3. Learned counsel for the applicant would submit that the applicant would be satisfied if the authorities are directed to consider his representation and pass a reasoned and speaking order within a time limit to be set by the Tribunal.
4. Mr. P. Srinivasan takes notice for the respondents.
5. Keeping in view the limited relief sought and without going into the

substantive merits of the case, we deem it appropriate to direct the respondents to consider Annexure A4 representation of the applicant dated 11.03.2017 in accordance with law and pass a reasoned and speaking order within a period of three months from the date of receipt of copy of this order.

6. OA is disposed of at the admission stage.

(P. Madhavan)
Member (J)

12.12.2018

(R. Ramanujam)
Member(A)

AS